

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Service Tax Appeal No. 1174 of 2011

[Arising out of Order-in-Original No. 04/2011 dated
25/01/2011 passed by the Commissioner of Central Excise
and Customs, Belgaum]

SVK Minerals

Door No.275, 4th Cross,
Basaveshwara Badavane, Hospet -
584 201

Appellant(s)

VERSUS

**Commissioner of Central
Excise, Customs and Service
Tax, Belgaum**

No. 71, Club Road,
Central Excise Building,
Belgaum - 590 001
Karnataka

Respondent(s)

APPEARANCE:

Mr. Utkarsh Singhal, Advocate for the Appellant

Mr. K.A. Jathin, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)

**HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER
(TECHNICAL)**

Final Order No. 20086 / 2023

Date of Hearing: 17/02/2023

Date of Decision: 17/02/2023

As per Bench

Learned Counsel for the appellant submits that they have availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019. Learned AR for the Department has submitted that the said scheme has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

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